

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

CP/CA. No. 92(ND)/2017

IN THE MATTER OF:

Dr. G. L. Purohit & Ors.

... **APPLICANT / PETITIONER**

Vs.

M/s Rajasthan Hospitals Ltd. & Ors.

... **RESPONDENT**

SECTION:

Under Section 241-242

Order delivered on 08.08.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
Hon'ble Member (Technical)**

For the APPLICANT / PETITIONER :- Mr. Amit Purohit

For the RESPONDENT :- Mr. Mayank Sharma, Advocate

ORDER

Mr. Amit Purohit S/o Dr. G. L. Purohit for the petitioner and Mr. Mayank Sharma for respondent. Learned Counsel for the respondent states that the appeal before the Rajasthan High Court has not been disposed of and the same is fixed for argument tomorrow i.e. 09.08.2017. Accordingly, hearing is deferred to 5th October 2017.


**(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT**


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**